

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 645/2023**

IN THE MATTER OF:

LALIT KUMAR JAIN

APPLICANT

VERSUS

STATE OF UTTAR PRADESH

RESPONDENTS

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Date:07/02/2026

THROUGH

Priyanka...

Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**PROGRESS REPORT ON BEHALF OF NAGAR PALIKA PARISHAD,
BARAUT, UTTAR PRADESH (U.P.) ALONG WITH AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Progress Report/Status Report is being filed on behalf of the answering respondent, namely Nagar Palika Parishad, Baraut, District Baghpat, Uttar Pradesh, in compliance with the orders passed by this Hon'ble Tribunal in the present Original Application, and in continuation of the action plans and status reports previously filed before this Hon'ble Tribunal. The answering respondent respectfully submits this updated and corrected status report to place on record the latest factual and technical progress

achieved in relation to sewage interception, diversion, treatment, and environmental compliance.

- 2.** That the answering respondent respectfully submits that it is a statutory municipal authority entrusted with the responsibility of providing civic infrastructure and maintaining public health and sanitation within its territorial jurisdiction.
- 3.** That the answering respondent, in order to ensure effective grey sewage management and prevention of environmental pollution, undertook a comprehensive technical survey and engineering assessment of sewage generation, drainage patterns, and discharge points within its jurisdiction. Based on field assessments, population projections, water consumption patterns, and engineering analysis, the sewage generation in the present case was assessed to be approximately 500 KLD which was diverted by constructing a parallel drain to stop illegal discharge heading towards the canal.
- 4.** That based on the aforesaid technical assessment, the answering respondent formulated and implemented a decentralised sewage treatment strategy, involving installation and commissioning of Decentralised Sewage Treatment Plants (DSTPs) at strategically identified locations, along with supporting interception and diversion infrastructure. The decentralised treatment approach was adopted

in view of local topographical conditions, drainage characteristics, and feasibility considerations, in order to ensure efficient and phased sewage treatment coverage. **True copy of the layout plan is attached herewith and marked as Annexure P/1**

5. That in furtherance of the said decentralised sewage treatment plan, DSTPs have been installed and are being commissioned and implemented at various locations within the jurisdiction of Nagar Palika Parishad, Baraut, and the updated and corrected status of such DSTPs is reproduced herein below for ready reference of this Hon'ble Tribunal:

S. NO.	DSTP CAPACITY (KLD)	LOCATION / SITE	TECHNOLOGY	PRESENT STATUS	TIMELINE
1	50 KLD	NPP Baraut – Near Gurana Road Pull	MBR + EBR Hybrid	Fully completed, commissioned, and operational; sewage treatment ongoing as per prescribed standards	Achieved
2	100 KLD	Gurana Road near Lord Mahavira Academy	EBR + MBR + Ozone	Fully completed, commissioned, and operational; sewage interception, diversion, and treatment fully functional	Achieved

S. NO.	DSTP CAPACITY (KLD)	LOCATION / SITE	TECHNOLOGY	PRESENT STATUS	TIMELINE
3	250 KLD	Near Bijrol Road Pull	EBR + MBR (Containerised)	Civil and mechanical infrastructure under implementation and commissioning; treatment capacity being established	Under Execution
4	100 KLD	Near Jaat College	MBR + Ozone	Civil infrastructure completed and machinery installed; commissioning affected due to technical issues; operationalization underway	Commissioning Stage

6. It is pertinent to mention that after submitting the last affidavit , reassessment of the flow was done and in pursuance to that the locations of the STPs and DSTPs were changed as mentioned in the above table.

7. That it is respectfully submitted that the answering respondent has already successfully achieved and operationalised sewage treatment capacity of 150 KLD, comprising the 50 KLD DSTP located at NPP Baraut near Gurana Road Pull and the 100 KLD DSTP located at Gurana Road near Lord Mahavira Academy. Both the aforesaid DSTPs have been fully constructed, commissioned, and made

operational, and sewage intercepted from the drainage network is presently being conveyed to and treated at these DSTPs in accordance with prescribed environmental standards. The same was observed by this Hon'ble Tribunal vide last order dated 11.11.2025

"Learned Counsel appearing for UPPCB has submitted that so far as the first DSTP of 50 KLD capacity is concerned, it is functional and is complying with the norms. In respect of the other DSTPs, timeline is yet to come"

True photos of operationalized DSPTs are attached herewith and marked as Annexure P/2

- 8.** That the said operational DSTPs are functioning in accordance with their design specifications and incorporate advanced treatment technologies including Membrane Bio-Reactor (MBR), Extended Biological Reactor (EBR), and ozone-based tertiary treatment, which ensure effective removal of contaminants and compliance with prescribed discharge norms. The treatment process includes primary, secondary, and tertiary treatment stages, ensuring environmentally compliant treated effluent.

- 9.** That the treated water generated from the operational DSTPs is being reused by the answering respondent for municipal purposes including horticulture, irrigation, and other environmentally sustainable applications, thereby reducing environmental discharge and promoting reuse of treated wastewater in accordance with environmental best practices and also reduction in ground water extraction.
- 10.** That the answering respondent respectfully submits that the remaining sewage treatment capacity of approximately 350 KLD is presently under active implementation, and substantial progress has already been achieved towards establishment and operationalization of the remaining DSTPs.
- 11.** That in this regard, it is respectfully submitted that a DSTP of 100 KLD capacity near Jaat College has already been fully constructed and necessary infrastructure has been established, including civil structures, installation platforms, inlet and outlet systems, and associated treatment infrastructure. The mechanical and treatment machinery required for the said DSTP has also been installed at site.
- 12.** That it is further submitted that the treatment systems and machinery were recently delivered at the site for commissioning. However, during the unloading of the said systems at the site, which

involved handling within a confined space, the unloading equipment experienced a mechanical malfunction, resulting in the treatment systems being inadvertently dropped from a limited height. Consequently, certain electronic components of the treatment machinery sustained damage, which affected the commissioning and operationalisation of the said DSTP. **True copy of the ITI report is attached herewith and marked as Annexure P/3**

- 13.** That it is respectfully submitted that immediately upon identification of the said damage, the treatment systems were returned to the manufacturer's facility for inspection, replacement of defective electronic components, and necessary technical rectification. The implementing agency and technical experts are presently undertaking repair, recalibration, and performance testing of the systems to ensure full functional integrity prior to reinstallation. It is further submitted that upon completion of the said rectification process, the systems shall be reinstalled and commissioned at site. The answering respondent has been informed that the rectification, testing, and reinstallation process is expected to be completed within approximately three to four weeks, and the answering respondent is making all bona fide, diligent, and expeditious efforts, in coordination with the implementing agency and technical experts,

to ensure that the said DSTP is made fully operational at the earliest possible time.

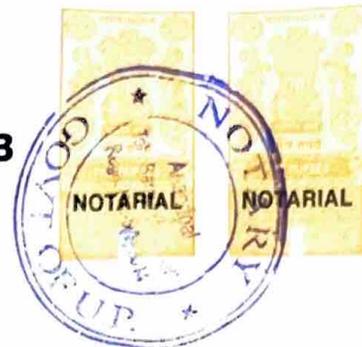
- 14.** That it is further respectfully submitted that the answering respondent is also implementing a DSTP of 250 KLD capacity near Bijrol Road Pull, and substantial progress has already been achieved in terms of infrastructure development, installation of treatment units, and establishment of associated sewage interception and conveyance systems. The answering respondent is taking all necessary administrative, technical, and financial measures to ensure expeditious commissioning and operationalisation of the said DSTP. It is pertinent to mention that for the same in 15th finance commission the funds are being requested from the DM office which is expected to be releases at the earliest.
- 15.** That the answering respondent respectfully submits that the decentralised sewage treatment framework implemented by it is based on sound engineering principles and phased execution, and is designed to ensure complete sewage treatment coverage within its jurisdiction upon completion and operationalisation of all DSTPs.
- 16.** That the answering respondent has adopted a systematic and phased approach towards achieving full sewage treatment capacity, and significant progress has already been achieved through

operationalisation of 150 KLD treatment capacity, while the remaining capacity is at advanced stages of implementation and commissioning. **True copy of the test reports of the of 150 KLD treatment capacity is attached herewith and marked as Annexure P/4**

- 17.** That the answering respondent respectfully submits that the balance sewage interception and treatment works will be completed within a period of two months from the date of availability and arrangement of necessary funds, requested from DM Baghpat and upon completion thereof, the answering respondent shall achieve 100% treatment of sewage generated within its jurisdiction.
- 18.** That it is categorically submitted that the answering respondent has ensured, and continues to ensure, that no untreated sewage is discharged into any storm water drain, canal or water body, and all sewage is being intercepted, diverted and treated through scientifically designed and environmentally compliant sewage treatment infrastructure.
- 19.** That the answering respondent is taking all necessary administrative, financial and technical measures for expeditious completion of the remaining sewage treatment infrastructure and is

fully committed to achieving complete compliance with the environmental norms and directions issued by this Hon'ble Tribunal.

- 20.** That the answering respondent respectfully submits that the grievance raised in the present application is being effectively redressed through installation and operation of DSTPs, interception of sewage flows, and reuse of treated water in an environmentally sustainable manner.
- 21.** That the answering respondent undertakes to strictly comply with all further directions that may be issued by this Hon'ble Tribunal and shall continue to file periodical status reports, if so directed.

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I, Manoj Kumar Rastogi, aged about 56 years, S/o Late Sh. B.P. Rastogi, presently posted as Executive Officer, Nagar Palika Parishad, Baraut, District Baghpat, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That I am presently posted as Executive Officer, Nagar Palika Parishad, Baraut, District Baghpat, Uttar Pradesh and am well conversant with the facts and circumstances of the present case. I am duly authorized and competent to swear this affidavit on behalf of Respondent – Nagar Palika Parishad, Baraut before this Hon'ble Tribunal.
2. That the accompanying reply/status report has been prepared under my instructions and based on official records maintained in the ordinary course of business by the Respondent Nagar Palika Parishad, Baraut.

NOTARY

3. That the contents of the accompanying reply/status report are true and correct to my knowledge and belief, based on official records. Nothing material has been concealed therefrom and no part of the same is false.

DEPONENT

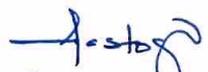

अधिसमसी अधिकारी
नगर पालिका परिषद बड़ौत

VERIFICATION

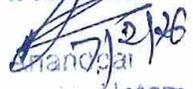
I, the above-named deponent, do hereby verify that the contents of paragraphs to of the above affidavit are true and correct to my knowledge and belief, derived from official records, and nothing material has been concealed therefrom.

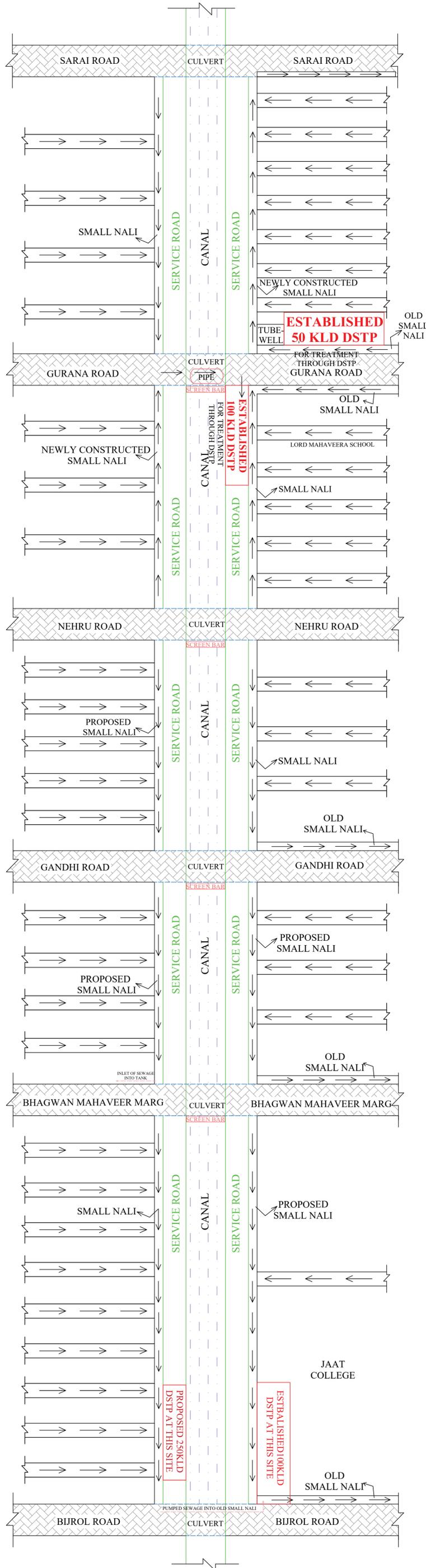
Verified at ^{Baraut.} New Delhi on this ___ day of _____, 202.

DEPONENT


अधिसमसी अधिकारी
नगर पालिका परिषद बड़ौत

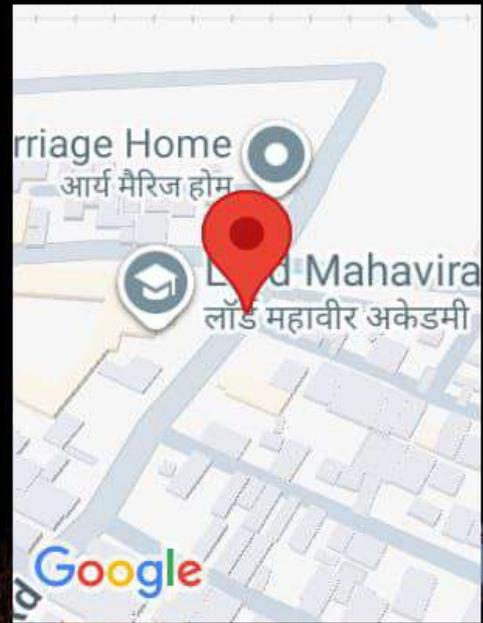
ATTESTED


Advocate, Notary
teb Baraut/Badhoat



*DSTP:- DECENTRALISED SEWAGE TREATMENT PLANT

ANNEXURE P/2



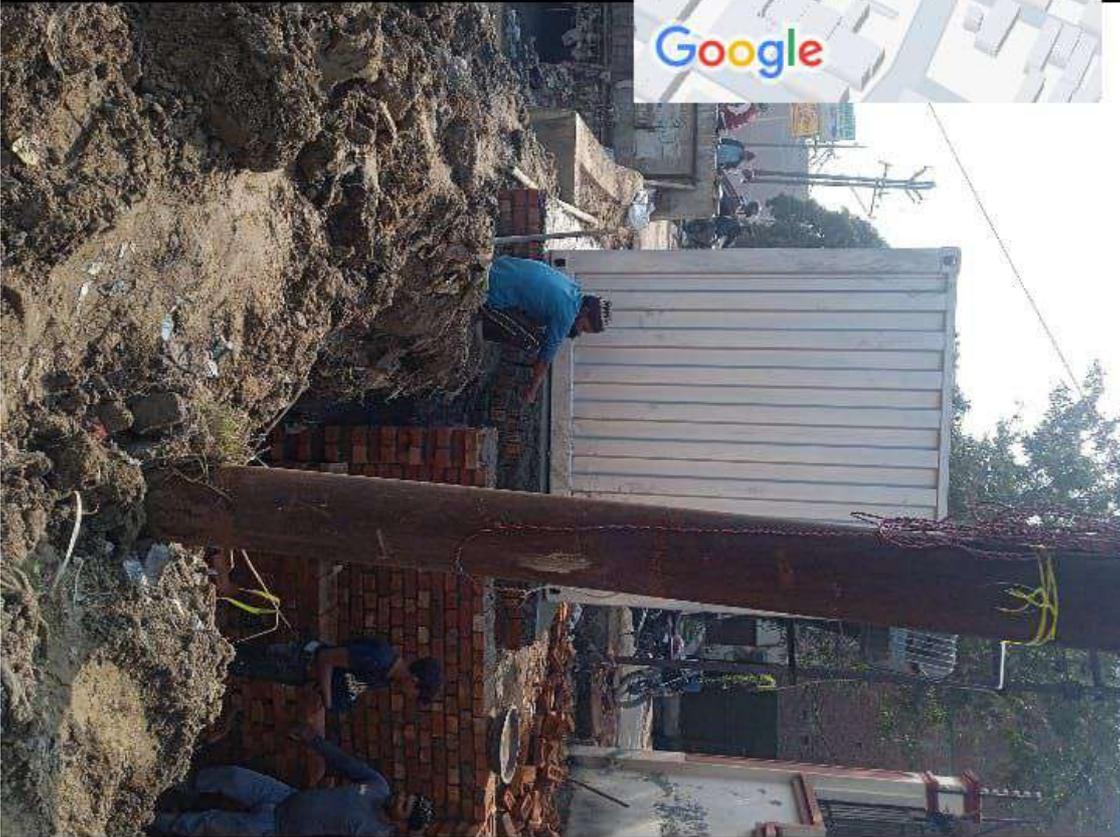
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10/199, Gurana Rd, Baraut, Uttar
Pradesh 250611, India



23°C
overcast clouds

Lat : 29.093450 Long : 77.271621



07/02/2026 12:25

gali no 15, new gagan vihar, near
arya vivha mandap, Baraut, Uttar
Pradesh 250611, India


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overcast clouds

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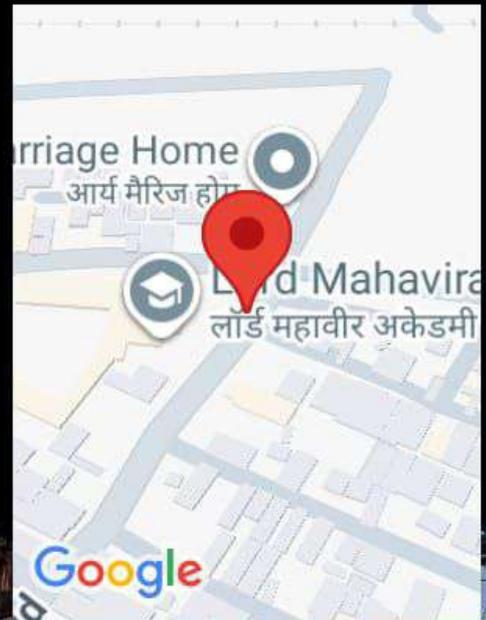
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Pradesh 250611, India



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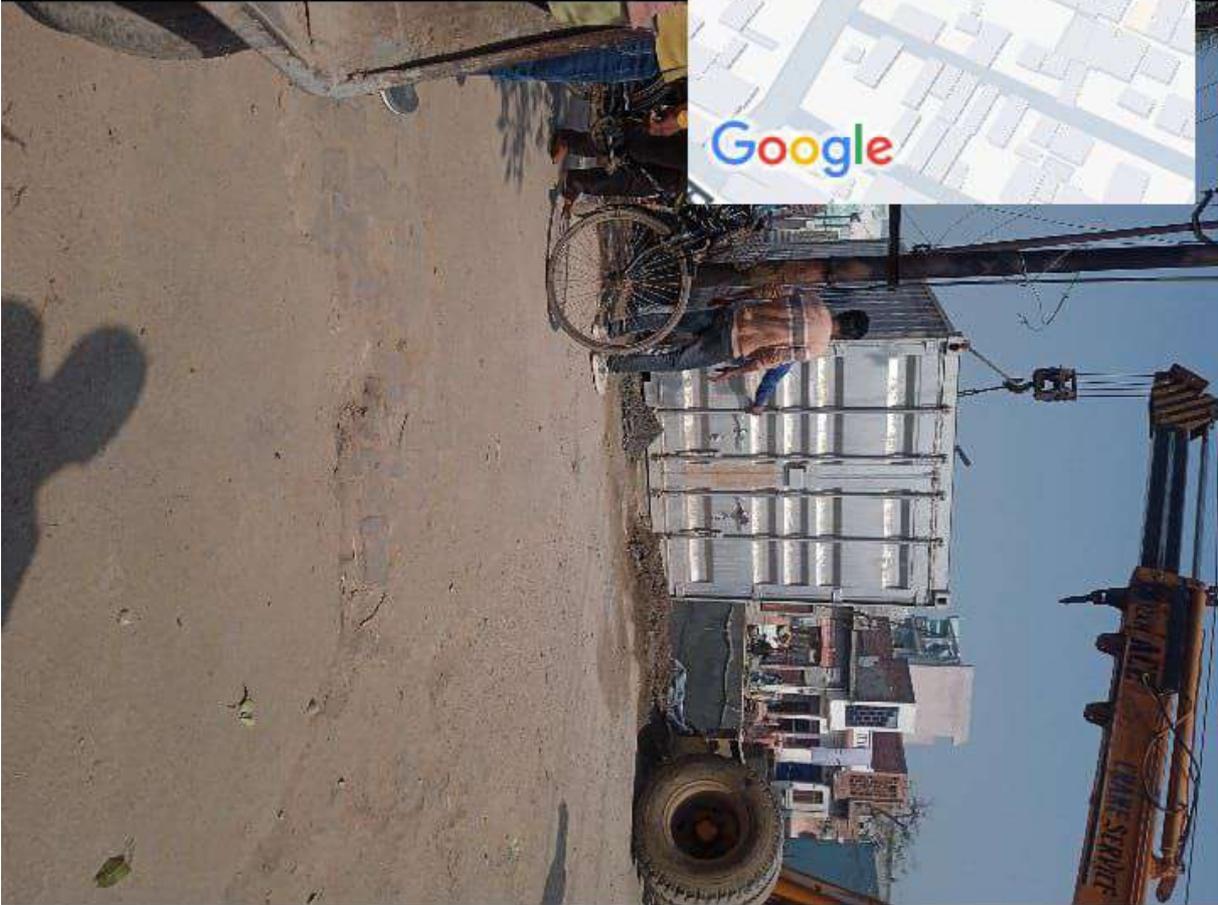
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10/199, Gurana Rd, Baraut, Uttar
Pradesh 250611, India



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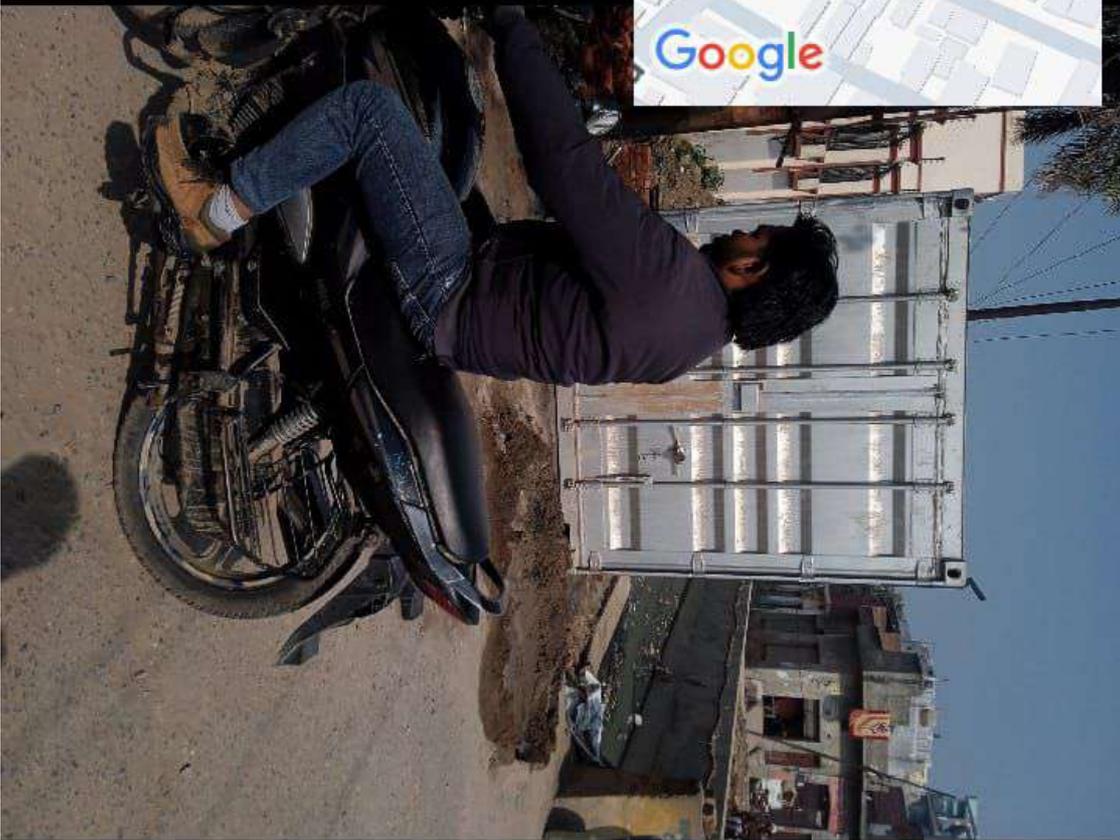
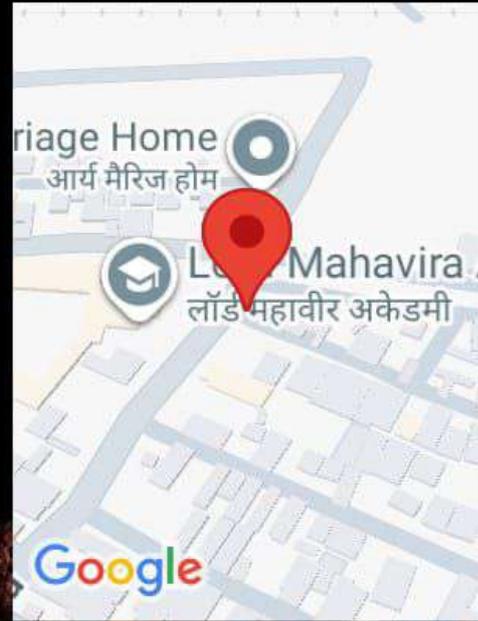


07/02/2026 12:19

10/199, Gurana Rd, Baraut, Uttar Pradesh 250611, India

Lat : 29.093450 Long : 77.271676

23°C
overcast clouds



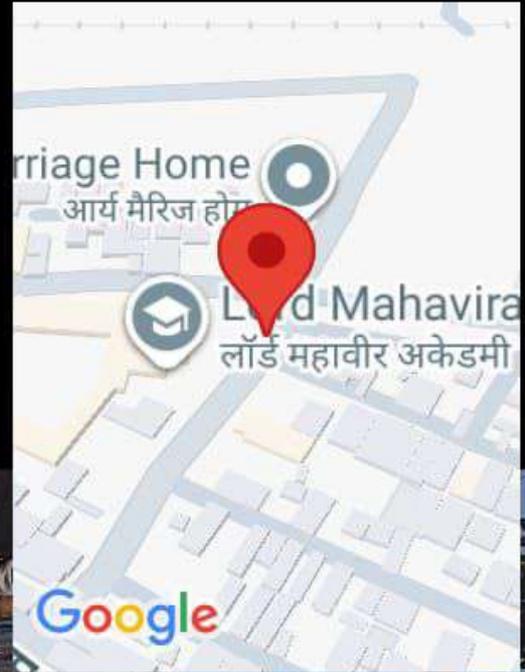
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10/199, Gurana Rd, Baraut, Uttar
Pradesh 250611, India



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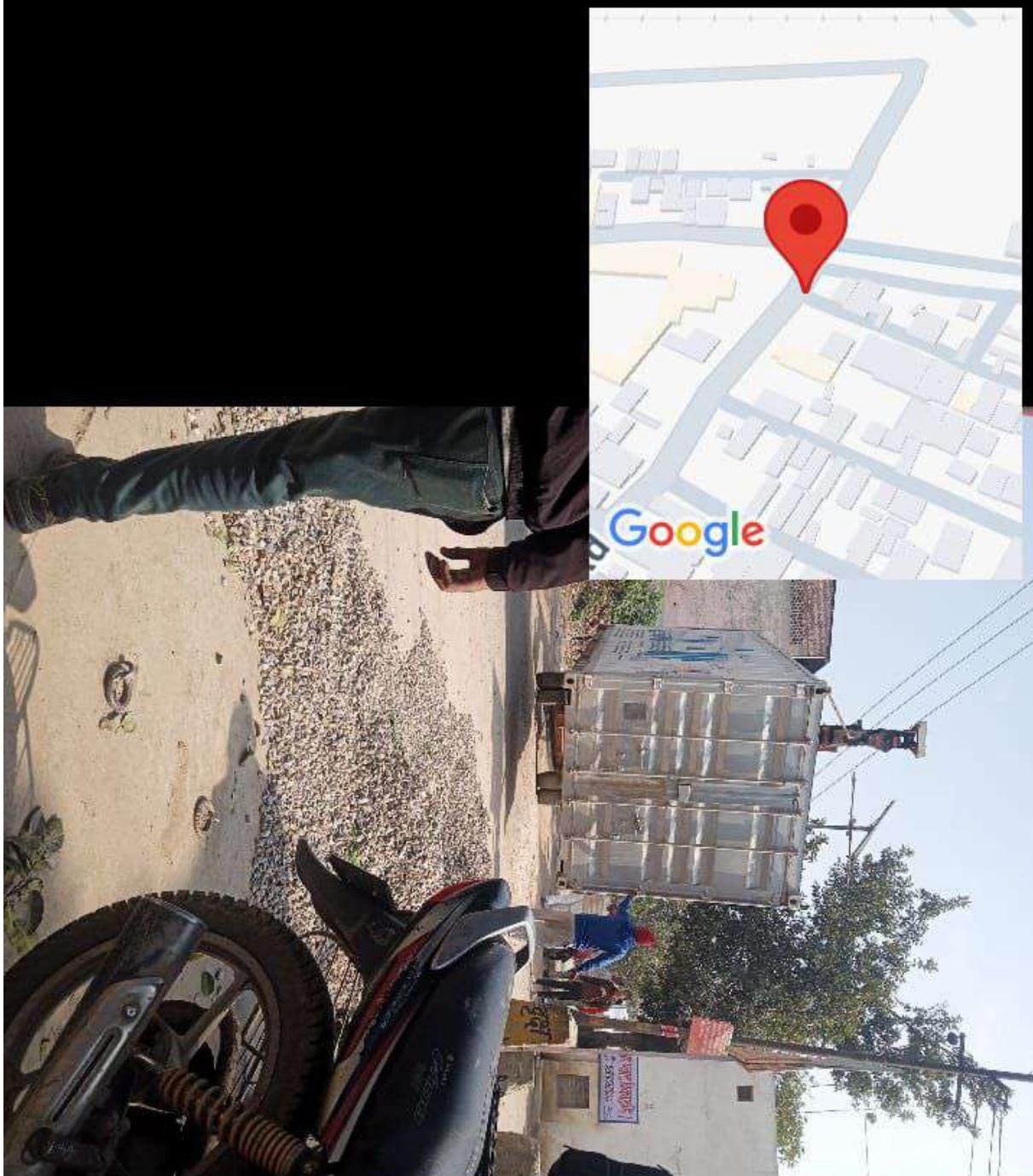


07/02/2026 12:21

10/199, Gurana Rd, Baraut, Uttar
Pradesh 250611, India


23°C
overcast clouds

Lat : 29.093450 Long : 77.271676



07/02/2026 12:17

10/199, Gurana Rd, Baraut, Uttar Pradesh 250611, India



23°C
overcast clouds

Lat : 29.093428 Long : 77.271599



आईटीआई लिमिटेड

(भारत सरकार का उपक्रम)

क्षेत्रीय कार्यालय :

फ्लैट नं 201-202,

रोहित हाऊस, 3, टालस्टाय मार्ग

नई दिल्ली-110001

फोन : 23317666, 23314164

286

ANNEXURE P/3

ITI LIMITED

22

(A Govt. of India Undertaking)

Regional Office:

Flat No. 201-202,

Rohit House, 3, Tolstoy Marg,

New Delhi-110001

Phone : 23317666, 23314164

E-mail : ro_dli@itilttd.co.in

Ref No.: ITI/ MSPD/2025-26/NPP /STP

Date: 09.02.2026

To,

**Executive officer
Baraut Nagar Parshad,**

Subject: Regarding 3rd machine installation status

Respected Sir,

To follow up on your urgent request, we supplied 2 100 KLD systems and have installed and are operating 1 system.

As you know, the path to the site is narrow, and roadwork is underway. The second system was delivered on-site a week ago. While unloading the systems in a confined space, the forklift malfunctioned and dropped them by about 1 foot, causing reported damage to the systems' electronics.

We had to call the machine back to our facility. We will only be able to replace the defective parts, test the systems again, and send them back within 3-4 weeks, which we hope will minimise the disruption.

We are strict with our highest quality standards, and to ensure the proper functioning of the systems, we had to take this call.

We value your understanding and patience regarding this matter, as it helps us ensure the best possible outcome for all involved.

Yours Faithfully

ITI LIMITED

Prashant Kumar



Deputy General Manager

ITI Limited

व्यापार विकास : कोर-6, प्रथम तल, स्कोप काम्प्लेक्स, 7-लोधी रोड, नई दिल्ली-110003

Marketing Office : Core-6, 1st Floor, Scope Complex, 7-Lodhi Road, New Delhi - 110003

पंजीकृत एवं निगमित कार्यालय : आई टी आई भवन, दूरवाणी नगर, बेंगलूर-560 016, भारत दूरभाष : (91) (80) 25614466, 25651340

Registered and Corporate Office : ITI Bhawan, Doorvani Nagar, Bangalore-560 016, India Phone : (91) (80) 25614466, 25651340

CIN No. L32202KA1950GO1000640, Website : www.itilttd.in